

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).12413-12414/2010

GAJRAJ PRASAD TIWARI

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 13/10/2011

These Petitions were called on for hearing today.

For Petitioner(s)

Miss Pooja Sharma, Adv.
Mr. Prashant Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Registry has to explain in writing to the undersigned that how and why an application for condonation of delay in filing chamber summons has been taken on record though it is defective in as much as number of days for which there is a delay for filing chamber summons is neither pleaded or requested to be condoned in clear words. Registry is specifically directed not to allow anybody to amend such petition hereinafter as there is blank space before and after the number of days i.e., 'delay of days'. If anybody makes any correction in this petition hereinafter then it would be seriously considered as tampering Court's record. Such application should not be listed before the Court, it should

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be treated as if not filed at all.

In view of the above position when there is no request for condoning delay, there is no application for chamber

summons also, therefore, list before the Hon'ble Judge in
Chambers for non-prosecution.

(S.G.SHAH)
REGISTRAR

hj